

b

ITEM NO.5

COURT NO.12

SECTION IIB

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
CRL.M.P. NO.27588/2012
IN
CRIMINAL APPEAL NO.1474 OF 2010

KARAN SINGH

Appellant (s)

VERSUS

STATE OF HARYANA & ANR.

Respondent(s)

(For bail and office report)

Date: 01/03/2013 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD
HON'BLE MR. JUSTICE V. GOPALA GOWDA

For Appellant(s) Mr. S.B. Sanyal, Sr. Adv.
Mr. Pardeep Dahiya, Adv.
for Mr. Devashish Bharuka, Adv.

For Respondent(s) Mr. Kamal Mohan Gupta, Adv.

UPON hearing counsel the Court made the following
O R D E R

We are not inclined to accede to the prayer of the appellant for
granting bail. CRL.M.P. NO.27588 OF 2012 is dismissed accordingly.

(Sanjay Kumar)

Court Master

(Indu Satija)

| Court Master